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Uttarakhand High Court

Case No: First Bail Application No. 2147 Of 2024

Tasleem Malik APPELLANT

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State Of Uttarakhand RESPONDENT

Date of Decision: Nov. 13, 2024

Acts Referred:

• Narcotic Drugs And Psychotropic Substances Act, 1985 - Section 8, 21, 60

Hon'ble Judges: Ravindra Maithani, J

Bench: Single Bench

Advocate: Ankur Sharma, Pankaj Joshi

Final Decision: Allowed

Judgement

Ravindra Maithani, J

1. Applicant is in judicial custody in FIR No.664 of 2024, under Sections 8/21/60 of the Narcotic Drugs and Psychotropic Substances Act, 1985

("the Actâ€), Police Station Patel Nagar, District Dehradun. He has sought his release on bail.

- 2. Heard learned counsel for the parties and perused the record.
- 3. According to the FIR, on 19.10.2024, 29.27 grams smack was allegedly recovered from the possession of the applicant.
- 4. It is the case of the applicant that he has not committed any offence; he has been falsely implicated; there has been non-compliance of the

provisions of the Act; the alleged recovered quantity is less than commercial; he is not a previous convict.

5. Learned State Counsel would submit that the bail rejection order does not reveal any previous conviction of the applicant.

- 6. Having considered, this Court is of the view that it is a case fit for bail and the applicant deserves to be enlarged on bail.
- 7. The bail application is allowed.

satisfaction of the court concerned.

8. Let the applicant be released on bail, on his executing a personal bond and furnishing two reliable sureties, each in the like amount, to the